

Group-Housing Societies

2224. SHRI BHARATKUMAR RAUT:
SHRI SANJAY RAUT:

Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether any religious, linguistic or other type of community can set up and run a cooperative group-housing society restricted only to the persons belonging to the same community;

(b) if so, whether Government is aware that some Registrar of Cooperative Societies are refusing this constitutional right;

(c) if so, whether Government is aware that Registrar of Cooperative Societies Delhi has unilaterally amended bye-laws of Golden Cooperative Group-housing society by rejecting the bye-laws of the Society;

(d) if so, whether Registrar of Cooperative Societies Delhi had powers to unilaterally amend bye-laws; and

(e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI SAUGATA ROY): (a) Registrar of Cooperative Societies (RCS), Government of NCT of Delhi (GNCTD) has informed that cooperatives are voluntary organizations, open to all persons, capable of using their services and willing to accept the responsibilities of membership, without discrimination on the basis of gender, social inequality, racial, political ideologies or religious consideration.

(b) to (e) RCS, GNCTD has further informed that the amendment to the Bye-laws of the Golden Cooperative Group Housing Society was done at the request of the Society and in consonance with the provisions of the Delhi Cooperative Societies (DCS) Act, 2003 and rules made there-under. According to RCS, Amendment of Bye-laws of a cooperative society and compulsory amendment of Bye-laws by the Registrar is permissible as per the, provisions of Section 12(6) and 12(7) of the Act.

Private participation in development

2225. MS. SUSHILA TIRIYA: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether it is a fact that Government proposes to involve private sector in Delhi's development;

(b) if so, the details thereof;

(c) whether this scheme is likely to be extended to other States also; and

(d) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI SAUGATA ROY): (a) and (b) Yes, Sir. The Master Plan for Delhi-2021 provides for review of land policy in